

National Company Law Tribunal  
Allahabad Bench  
Allahabad

14 (ND)/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016.

NAME OF THE COMPANY: M/s Tej Kumar Book Depot Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
---------	------	-------------	----------------	-----------

1.	Zeyaul Haque.			
2.				

Ad

for petition

Respondents

17 Rajesh Inamdar Adv }  
Abhishek Shrivastava Adv } Inamdar

Order dated 14.12.2016

CP No.14 (ND)/2015 M/s Tej Kumar Book Depot Pvt. Ltd.

The application under Section 442 of the Act, 2013 requesting the Court to refer the dispute for mediation is filed. Learned Senior Counsel appearing for the opposite parties fairly advised the Court that the Court cannot <sup>throw</sup> throughway the application for mediation, irrespective of merits of the case. Therefore, the opposite parties have to seek instructions from their clients and report to the Court whether the opposite parties are giving consent.

In the meanwhile, as the Ld. Senior Counsel for the applicants represented that his clients will not alienate the properties and will not take any steps to dilute the capital structure of the company till 23.12.2016. List the matter on 23.12.2016. Learned Counsel for applicants is advised to file a memo of undertaking of his clients.

List on 23.12.2016.

  
SH. V. S. R. AVADHANI (Judicial Member)

  
SH. H. P. CHATURVEDI (Judicial Member)

Dated 14.12.2016